

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP. No. 217/241-242/PB/2018**

**IN THE MATTER OF:**

Sanjay Aggarwal ..... Petitioner  
Vs.  
Celebration City Projects Pvt. Ltd. .... Respondents

**Order under Section 241-242 of the Companies Act**

**Order delivered on 10.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR,  
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner: -  
For the Respondent(s): Mr. Rakesh Wadhwa, Adv. for R-1, 4, 6 & 7  
Mr. Saurabh Kalia, Adv. with Mr. Kanvi  
Nagpal, CS for Respondent No. 2

**ORDER**

Reply by respondent No. 2 has already been filed on 08.08.2018 a copy thereof shall be furnished to the counsel for the petitioner during the course of the day. Reply by respondent No. 1, 3 to 7 has already been furnished to the counsel for the petitioner.

Rejoinder, if any, be filed within two weeks with a copy in advance to the counsel opposite.

Despite service no one has put an appearance on behalf of other respondent and to be proceeded *ex-parte*.

List for arguments on 29.10.2018.

Sd/-

**(M.M.KUMAR)  
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**